

**HIGH COURT OF DELHI : NEW DELHI**

**NOTIFICATION**

No. 711/Rules/DHC

Dated : 08.05.2013

In exercise of the powers conferred by Sub-Section (10) of Section 11 of the Arbitration and Conciliation Act, 1996 (No. 26 of 1996) read with Para 12 of the Scheme for Appointment of Arbitrators, 1996 notified vide Notification No. 16/Rules/DHC dated 29.01.1996 and further amended vide Notification No. 174/Rules/DHC dated 18.08.2003, Notification No. 391/Rules/DHC dated 09.11.2009 and Notification No. 253/Rules/DHC dated 23.07.2010, Hon'ble the Chief Justice of High Court of Delhi hereby makes the following amendment in Para 10 of the said Scheme :-

- 1. Para 10 shall stand deleted.**

**NOTE :** THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT  
Sd/-  
**(SANGITA DHINGRA SEHGAL)**  
**REGISTRAR GENERAL**